

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00382/2018

DATED THIS THE 26TH DAY OF APRIL, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

Dr. D.C. Rajappa,
Aged about 58 years,
S/o Chandappa,
Working as DIGP & Commissioner
Of Police, Belagavi City,
Belagavi,
Now on orders of transfer
As DIGP, Railways, Bangalore

...Applicant

(By Advocate Shri M. Nagaprasanna)

Vs.

1. State of Karnataka

Represented by the

Chief Secretary to the Government

Vidhana Soudha

Bangalore – 560 001

2. State of Karnataka

Under Secretary to the Government
Department of Personnel and
Administrative Reforms (Services-4)
Vidhana Soudha, Bangalore – 560 001.

3. Director General and

Inspector General of Police
Karnataka State
Nrupathunga Road, Bangalore – 560 001

4. Election Commission of India

Represented by its
Nirvachan Sadan, Ashoka Road

5. Chief Electoral Officer of Karnataka

Nirvachana Nilaya
Maharanis College Circle
Sheshadri Road Bangalore – 560 001

6. Union of India

Represented by its Secretary

Ministry of Home Affairs

North Block, New Delhi – 110 001

...Respondents

(By Shri. Mahanthesh, State Government Standing Counsel & Shri V. Abhilash, Counsel for the Election Commission)

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

The matter was heard. We have heard Shri Abhilash, learned counsel for the Election Commission, Shri Mahanthesh, Standing Counsel for State Government and Shri M. Nagaprasanna, learned counsel for the applicant. It appears that there might be some issues against Dr. D.C. Rajappa who is the applicant in this matter and following some communication from the Lokayukta and Election Commission this action had been taken. Therefore in this matter whether he has to be re-posted back to the earlier place or not will depend on the decisions of the Lokayukta as well as the State Government. At this stage the counsel for the applicant submits that the issue against him is 10 years old. That may be so. But we do not want to offend his contention at a later stage, if it is so required. Therefore we will leave this matter to the discretion of the State Government to take any action in the next two months. But after that we reserve liberty to the applicant to approach again if he has any continuing grievances.

2. The OA is disposed of as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00382/2018

Annexure A1 Copy of Notification dated 01.01.2018 issued by 2nd respondent

Annexure A2 Copy of Movement Order dated 02.01.2018 issued by the 3rd respondent

Annexure A3 Copy of communication dated 17.01.2018 issued by the Election Commission of India.

Annexure A4 Copy of Notification dated 16.04.2018 issued by the 2nd respondent.

Annexure A5 Copy of citation reported in 2013(6) Kar.L.J.363

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